

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 313
(IB)-418(ND)18
IA- 2902/2024

IN THE MATTER OF:

M/s. Alloys & Metals (INDIA) ... Appellant/Petitioner

Versus

M/s. Hindustan Paper Corporation Ltd. ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 10.06.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Appellant :

For the Liq. : Adv. Rahul Sharma, Adv. A. Mehrotra, Adv.
Ayush Bhatia, Adv. Shubham Shekhar

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2902/2024: For the reasons stated therein, **the IA is allowed** and the Quarterly Progress Report from 01.01.2024 till 31.03.2024 is kept on record, subject to all just exceptions.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**